

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD**

**Original Application No. 415/2019
Date of Order : 04.06.2019**

Between :

1.D.Guruvaiah, S/o Late D.Guravaiah
Age 56 years, SPM,
Proddatur Fort TSO, Proddatur.

2.P.V.Ranganayakulu, S/o Late P.Peddarangaiah,
Age 56 years, SPM,
KP Road TSO, Proddatur.

3.Smt.N.S.Zahida Begum, W/o S.Dileep,
Age 55 years, SPM,
MM Palle TSO, Proddatur Division.

4.Smt.D.Sarojini Devi,
W/o Late G.Sudhakar Reddy,
Age 57 years, SPM,
Gandhi Road TSO, Proddatur.

5.Smt.S.R.Begum, W/o S.Md.Iqbal,
Age 59 years, SPM,
Proddatur Bazar SO, Proddatur. Applicants

And

1. The Union of India, represented by its Secretary, Government of India, Ministry of Communications and I.T., Department of Posts – India, Dak Bhavan, Sansad Marg, New Delhi – 110 001.
2. The Chief Postmaster General, AP Circle, Krishna Lanka, Vijayawada – 520 013.
3. The Postmaster General, Kurnool Region,

Kurnool – 518 013.

4. The Superintendent of Post Offices,
Proddatur Division,
Proddatur – 516 360. ... Respondents

Counsel for the Applicants ... Mr.M.Venkanna, Advocate
Counsel for the Respondents ... Mrs.K.Rajitha, Sr.CGSC

CORAM:

Hon'ble Mr.Justice L.Narasimha Reddy ... Chairman
Hon'ble Mr. B.V.Sudhakar ... Member (Administrative)

ORAL ORDER

[As per Hon'ble Mr. Justice L. Narasimha Reddy, Chairman]

It is rather unfortunate that employees, who are highly paid, do not even chose to move to other places that too after completion of service, years together at the same place. It hardly needs any mention that an employee working in the same place for a long time is bound to create an atmosphere in the office, which is not congenial. The Government framed guidelines from time to time to bring out objectivity in the context of transfers. Despite the orders being passed in accordance with same, certain employees are reluctant to move from stations.

2. As the things stand, now, one of the important guidelines prevailing in the Postal Department is that the tenure of an employee in a post shall be not more than three years at a station and station tenure which will not be more than six years. A practice is also in force, to indicate the names of the employees who became due for transfer on completion of

post/station tenure, so that they are not taken by surprise and are given opportunity to chose places. An order to this effect was passed on 15.03.2019 indicating the names of the various employees in the division who became liable to be transferred. The applicants figured therein. The order dated 15.03.2019 is challenged in this OA.

3. The applicants contend that though they have completed six years at a station, there are certain guidelines which enable them to continue in the same place, beyond six years.

4. We heard Mr.M.Venkanna, learned counsel for the applicants and Mrs.K.Rajitha, learned Senior Central Government standing counsel for the respondents.

5. The applicants admit that they have completed station tenure. In fact the relevant table appended to the impugned order mentions this fact. It clearly shows that the applicants can be transferred on completion of station tenure. We do not find any merit in the OA and therefore the OA is dismissed. There shall be no order as to costs.

6. It is needless to mention that the respondents shall follow the rules and procedure in vogue in the context of effecting of transfers.

(B.V.SUDHAKAR)
MEMBER(ADMN.)

(JUSTICE L.NARASIMHA REDDY)
CHAIRMAN

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